GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO.1045

TO BE ANSWERED ON THE 19^{TH} DECEMBER, 2018/ AGRAHAYANA 28, 1940 (SAKA)

DIVISION OF SCHEDULE IX AND SCHEDULE X INSTITUTIONS UNDER APREORGANISATION ACT

1045. DR. K. V. P. RAMACHANDRA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the division of Schedule IX and Schedule X institutions under Andhra Pradesh Reorganisation Act is still pending even after four and a half years, if so, the details thereof;
- (b) what are the reasons for such pendency, till date; and
- (c) how many institutions are to be divided and how many of them were completely divided till date and by what time complete division of these institutions will be completed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): An Expert Committee (Smt. Sheela Bhide Committee) has been constituted by the Govt. of Andhra Pradesh (undivided) on the apportionment of the assets, liabilities & employees of the Companies and Corporations listed under Schedule-IX of the Andhra Pradesh Reorganisation (APR) Act, 2014. As per the information available, the Committee has submitted its recommendations for apportionment of assets & liabilities and division of employees in respect of 85 and 61 institutions respectively out of 91 institutions. The term of the Expert Committee is upto December 2018.

The Schedule-X of the APR Act contains the list of Training Institutions/Centres, which is governed by Section 75 of the Andhra Pradesh Reorganisation Act, 2014. Section 75 of the said Act does not envisage division of Institutions/Centres included in Schedule X.
